

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 200/MP/2019

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission system for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) and Others.
- Date of Hearing : 11.12.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Mukesh Khanna, PGCIL
Shri Anil Meena, PGCIL
Shri Prashant Kumar, PGCIL
Ms. Jyoti Prasad, PGCIL
Dr. V. N. Paranjape, PGCIL
Shri Sidharth Sharma, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO and AP Discoms
Dr. R. Kathiravan, TANGEDCO
Shri R. Alamelu, TANGEDCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the Present Petition has been filed seeking regulatory approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region. Learned counsel submitted that in accordance with the phasing of Renewable Energy generation



potential of 10.5 GW by December, 2021 and 8 GW beyond 2021, the associated transmission system has also been phased accordingly for implementation purpose. Learned counsel further submitted that the response to queries of TANGEDCO has been submitted vide affidavit dated 21.11.2019. The queries of POSOCO have been addressed vide letter dated 1.12.2019 and copy of the same has been submitted to the Commission and no further comments have been received from POSOCO in this regard.

2. The representative of the Petitioner submitted that the Petitioner carried out All-India system studies with CEA, POSOCO and participation from all SR constituents during the Joint-study meetings held on 21.11.2019 and 22.11.2019. The assumptions and the data file were circulated vide e-mail dated 19.11.2019 on which certain observations were received from POSOCO, which were subsequently deliberated along with CEA on 10.12.2019. In the said meeting, as per the request, certain additional scenarios were suggested by POSOCO which are to be carried out. The All-India system studies shall be discussed in SRPC (TP) meeting (erstwhile Standing Committee) which is scheduled to be held on 16.12.2019.

3. The representative of the Respondent, Solar Energy Corporation of India Limited (SECI) submitted that in compliance of the Commission direction dated 15.10.2019, SECI has filed affidavit. The representative of SECI further submitted that SECI has so far awarded Renewable Energy Projects for total 25.04 GW capacity out of which 6.59 GW capacity has been commissioned. During the year 2019-20, SECI has awarded RE Projects for capacity of 6.10 GW and tenders for 10.6 GW are under different stages of bidding and award process. The Representative of SECI further submitted that it has initiated the work of aggregating the public and/or private land with the help of respective State Governments to facilitate the land availability to the developers and Governments of Andhra Pradesh, Karnataka, Rajasthan and Gujarat except Tamil Nadu have responded positively and work of identification and securing land around the proposed CTU sub-station is under process.

4. Learned counsel for the Respondents TANGEDCO and AP Discoms submitted that the Petitioner has not addressed the queries raised by the Respondent, TANGEDCO. Learned counsel further submitted that the Respondents have also not received the All India Study results as submitted by the Petitioner and requested for time to file its submissions.

5. In response to the Commission's query regarding recommendation of RPC, the representative of the Petitioner submitted that KPTCL has agreed and recommended for the transmission scheme. However, implementation should be taken up only after the LTA applications. On the other hand, AP has submitted that additional investment will tantamount to overburdening the Discoms and cannot be accepted. The representative of the Petitioner submitted that TANGEDCO has not agreed technically for the transmission scheme and have not yet concurred to the SRPC minutes.

6. After hearing the learned counsels and the representatives of the parties, the Commission observed that despite specific direction dated 15.10.2019, SECI has



provided only generic information not specific to SR where the transmission system in the present petition proposed to be built. Accordingly, the Commission directed the Respondent, SECI as well as the Petitioner to furnish the following details for instant transmission scheme on affidavit by 26.12.2019, with copy to the Respondents:

- (a) Details of the identified land;
- (b) Status of the RE bidding process; and
- (c) Sharing of Implementation of transmission system (including awarding schedule of different transmission elements)

7. The Commission also directed the Petitioner to furnish the following details, on affidavit, by 30.12.2019, with copy to the Respondents:

- (a) All India Study Results as conducted by the Petitioner; and
- (b) Views of the Petitioner with respect to implementation of the Transmission Scheme especially in light of the fact that in various meetings, the constituents have suggested that the Scheme would be taken-up for implementation only after firming of LTA by the Petitioner.

8. The Respondents are directed to file their reply, if any, on affidavit by 30.12.2019 with an advance copy to the Petitioner who may file its response, if any, by 1.1.2020.

9. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with.

10. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

